

DELHI LEGISLATIVE ASSEMBLY

Bulletin Part-I

(Brief summary of proceedings)

Monday, 18th March 2013/ Phalgun 29, 1934 (Saka)

No. 92

2.03 PM Dr. Yoganand Shastri, Hon'ble Speaker in Chair

1. 2.04 PM **Question Hour:** Starred questions No. 41 & 42 were asked and replied. Replies to starred questions No.43 to 60 and un-starred questions No. 135 to 197 were placed on the table.
2. 3.04 PM The House congratulated Delhi Cricket Player Shri Sikhar Dhawan for setting a world record of fastest century in a Test debut.
3. 3.05 PM **Special Mention (Rule 280):**
Following Members raised matters under Rule 280:
 - 1.Shri Kulwant Rana
 - 2.Shri Subhash Sachdeva
 - 3.Shri Jai Bhagwan Aggarwal
 - 4.Dr. Harshvardhan
 - 5.Dr. S.C.L. Gupta
 - 6.Shri Shyam Lal Garg
 - 7.Shri Surender Kumar
 - 8.Shri Sat Prakash Rana
4. 3. 40 PM Shri Sat Prakash Rana and Shri Dharam Deo Solanki demanded that the Government should make a statement regarding problem of shortage of water in their Assembly Constituencies.
Hon'ble Speaker stated that the Chief Minister has already given an assurance in the House on 14.03.2013 that a meeting may be convened with the concerned Members before the last sitting of this Session. Hence the aforesaid matter should not be raised frequently.
5. 3.50 PM Shri Sat Prakash Rana and Shri Dharam Deo Solanki walked out of the House.
6. 3.51 PM **Special Mention (Rule-280) Contd...**
 - 9.Ch. Surender Kumar
 - 10.Shri S.P.Ratwal
7. 4.01 PM **Adoption of Reports:**
 1. Shri Kanwar Karan Singh moved the following Motion:
"That this House agrees with the Thirteenth Report of the **Business Advisory Committee** presented in the House on 14th March 2013".
The Motion was adopted by voice-vote.
 2. Shri Kanwar Karan Singh moved the following Motion:
"That this House agrees with the Thirteenth Report of the **Committee on Private Members Bills & Resolutions**" presented in the House on 14th March 2013".
The Motion was adopted by voice-vote.
8. 4.02 PM **Motion for election to Financial Committees:**
Smt. Sheila Dikshit, Chief Minister moved the following Motion:

“That the Members of this House do proceed to elect in the manner required under Rule 192(2), Rule 194(2) and Rule 196(2) of the Rules of Procedure and Conduct of Business in the Legislative Assembly, nine members from amongst themselves to serve as Members of the Public Account Committee, Estimate Committee and Committee on Government Undertakings for the term beginning from 1st April, 2013”.
The Motion was put to vote and adopted by voice-vote.

Hon'ble Speaker announced the following schedule of election:

Last date of Nomination: 20th March, 2013 (up to 5.00 PM)

Last Date of withdrawal of Nomination:- 25th March, 2013 (up to 5.00 PM)

Date of Election (if necessary) :- 28th March, 2013 (3.00 PM to 5.00 PM)

Place of Election: - MLA Lounge No. 1, Old Secretariat, Delhi.

9. 4.04 PM **Papers laid on the Table:**

1. **Shri Ramakant Goswami, Minister of Transport** laid the copies of following papers (English & Hindi Version):

(i) Notification No. 19(125)/Tpt./Sectt./2007/57 dated 15-2-2013 regarding fixing the Terms and Conditions (including the expenses of litigation and fees) of the legal practitioner/counsel while Allowing them for Motor accident claims by the Delhi Motor Vehicle Accident Claims Tribunal

(ii) Notification No. Sectt./11/75/Tpt./1997/78 dated 25-2-2013 regarding permission to use Red Light with flasher on the top front of the official vehicles carrying the Divisional Commissioner, Government of NCT of Delhi as per their functional requirements.

(iii) Notification No.Sectt.11/75/Tpt./1997/79 dated 25-2-2013 regarding permission to use Blue Light with flasher on official vehicles carrying Deputy Commissioner of the Revenue Department and Sub-Division Magistrate, Government of NCT of Delhi on emergency duties.

2.**Shri Raj Kumar Chauhan, Minister of Development** laid the copy of NotificationNo.F.8(23)/2001/DAM/MR/Vol-III/3575 dated 18.09.2012 regarding nomination of Shri Raj Kumar Chauhan, Minister of Development, Govt. of NCT of Delhi as Chairman, Delhi Agricultural Marketing Board in place of Shri Haroon Yusuf.

3. **Shri Haroon Yusuf, Minister of Industries** laid the copy of Annual Report of Delhi State Industrial & Infrastructure Development Corporation Ltd. (DSIIDC) for the year 2011-12 paper (English & Hindi Version).

10. 4.06 PM **Consideration and Passing of Bill:**

Smt. Sheila Dikshit, Chief Minister moved that “**The Delhi Water Board (Amendment) Bill, 2013**” (**Bill No. 01 of 2013**) introduced on 14th March, 2013 be taken into consideration.

The Motion was put to vote and adopted by voice-vote.
Chief Minister made a brief statement.

The Chair stated that notices of amendments in the “The Delhi Water Board (Amendment) Bill, 2013” have been received from Hon’ble Members Shri Sahab Singh Chauhan and Shri Ravinder Nath Bansal. These amendments pertain to Clause (iii) of Sub Section (2) of Section-3 and Sub Section (3) of Section 8 of “The Delhi Water Board Act, 1998.”

Following Members participated in the debate:

1. Shri Sahab Singh Chauhan
2. Shri Ravinder Nath Bansal

Chief Minister replied to the debate.

Hon’ble Speaker stated that the amendments given by Shri Sahab Singh Chauhan and Shri Ravinder Nath Bansal pertain to the Principal Act and these have no correlation with the clauses which are proposed to be amended by the Amending Bill and are not dependent on the provisions of Amending Bill.

The Clauses mentioned in the amendments moved by Hon’ble MLA’s have not been touched in the Amending Bill introduced by the Government in the House.

He further stated that it has been clearly mentioned in the Book “Parliamentary Practice and Procedure” by Kaul & Shakdhar that :

The scope of amendments to a Bill seeking to amend an Act is limited. Normally, amendments to sections of the Principal Act which are not touched by the amending Bill are admissible. Even in the case of amendments to sections which are touched, it is essential that such amendments should be within the scope of the amending Bill.

If an amending Bill seeks to amend a clause of a section in the Principal Act, the other clause of that section are not automatically open to amendment unless the amendment proposed is ancillary to, or dependent on, provisions in the amending Bill or is consequential.

Hence, the Chair did not admit the aforesaid amendments proposed by Hon’ble MLA’s.

The Bill was considered clause-wise.

Smt. Sheila Dikshit, Chief Minister moved that “**The Delhi Water Board (Amendment) Bill, 2013**” introduced on 14th March, 2013 be passed.

The Motion was put to vote and adopted by voice-vote.

11. 4.25 PM **House adjourned for tea break upto 4.50 PM.**
12. 4.55 PM **House reassembled.
Hon’ble Speaker in Chair.**

13. 4.56 PM **Motion of Thanks on Lt. Governor's Address:**
Discussion on the following Motion of Thanks moved on 13th March, 2013 by Dr. Narender Nath and seconded by Sh. Naseeb Singh:
- "That this House expresses its gratitude to Hon'ble Lt. Governor for his address delivered to the Assembly on 13th March, 2013."*
- Following Members participated in the debate:
3.Prof. Vijay Kumar Malhotra
14. 5.02 PM **Shri Amrish Singh Gautam, Hon'ble Deputy Speaker in Chair.**
Motion of Thanks on Lt. Governor's Address Contd...
Prof.Vijay Kumar Malhotra contd...
4. Shri Tarvinder Singh Marwah
15. 6.10 PM **The Chair adjourned the House upto 2.00 PM on Tuesday, 19th March, 2013.**

Delhi
18th March, 2013

P.N.Mishra
Secretary